(d) if so, whether the Ministry plans to collaborate with respective State Governments to address such grievances?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) There have been no specific infrastructure modernization plans for youth hostels in the country during 2014-15, hence the question of implementation lapses does not arise.

(c) and (d) The Youth Hostel Scheme is a joint collaboration between the Central and State/UT Governments. A developed plot is provided by the State/UT Government and fund is allocated by the Central Government for the construction of the Hostel building. The Central Government appoints the Hostel Manager and frame policies/guidelines for the management of the Youth Hostel. However, the day to day administration of the Youth Hostel is managed by the Hostel Management Committee which is headed by the District Collector /District Magistrate for youth hostels in the districts and by the Secretary of the Youth Department of the concerned State/UT Government for youth hostels at the State capital. So, none of the Youth Hostels are managed directly by the Department of Youth Affairs, Government of India. It is also stated that the annual upkeep, maintenance and repairs of the Youth Hostel are the responsibility of the Hostel Management Committee and the concerned State/UT Governments.

Revamping of IOC

1217. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is planning to revamp the Indian Olympic Association;
- (b) if so, the details thereof; and
- (c) whether any guidelines have been issued in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) Indian Olympic Association (IOA) is an autonomous body registered under the Societies Registration Act, 1860. IOA is the National Olympic Committee for India, recognized by the International Olympic Committee (IOC).

Ministry of Youth Affairs and Sports has issued various directions from time to time to National Sports Federations including IOA for bringing in good governance and transparency in functioning of sports bodies. These include guidelines on age and tenure restrictions, mandatory disclosure of information, conduct of elections etc.